

(7)

CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH
NEW DELHI.

O.A. No. 1137 of 1989.

New Delhi, this the 12th day of April, 1994.

Hon'ble Mr B.N.Dhoundiyal, Member(A)
Hon'ble Mr B.S.Hegde, Member(J)

Shri R.P.Arya son of Shri Kundan Lal Arya,
R/O IX/2508, 15th Avenue, Kailash Nagar,
Delhi-110031. Applicant.

(None- through represented)

vs.

1. Union of India through the Secretary to the Government of India, Ministry of Telecommunications, 20, Sanchar Bhawan, New Delhi.
2. Union Public Service Commission through its Chairman, Dholpur House, Shahjahan Road, New Delhi.
3. Videsh Sanchar Nigam Ltd., through its Chairman-cum-Managing Director, Videsh Sanchar Bhawan, Mahatma Gandhi Road, Fort, Bombay. Respondents.

(through Mr Shyam Babu, Advocate for Respdts. 1 and 3).

Order(oral)

(delivered by Hon'ble Mr B.N.Dhoundiyal, Member(A))

The case has been called in the revised list. No one has appeared on behalf of the applicant. The case is dismissed in default for non prosecution.

/sds/

(B. S. Hegde)
Member(J)

(B. N. Dhoundiyal)
Member(A)